

FORM A

(To be submitted by a scheduled bank)

Statement of position at the close of business on Friday¹----- (Rupees rounded off to the nearest thousand)

Name of the Bank:

I. Liabilities to the Banking System in India ²

- a) Demand and time deposits from Banks
- b) Borrowings from Banks³
- c) Other Demand and Time Liabilities⁴

Total of I

II. Liabilities to Others in India

- a) Aggregate Deposits (Other than from Banks)
 - (i) Demand
 - (ii) Time
- b) Borrowings⁵
- c) Other demand and time liabilities

Total of II

Total of I + II

III. Assets with the Banking System in India

- a) Balances with Banks
 - (i) In current account
 - (ii) In other accounts
- b) Money at call and short notice
- c) Advances to banks i.e., dues from banks
- d) Other Assets

Total of III

IV. Cash in India (i.e., cash in hand)

V. Investments in India (at book value)

- a) Central and State Governments securities including Treasury Bills, Treasury Deposits Receipts, Treasury

Savings Deposit Certificates and Postal obligations

- b) Other approved Securities

Total of V

VI. Bank Credit in India (excluding inter-bank advances)

- a) Loans, cash credits and overdrafts
- b) Inland Bills purchased and discounted
 - (i) Bills Purchased
 - (ii) Bills Discounted
- c) Foreign Bills purchased and discounted
 - (i) Bills purchased
 - (ii) Bills discounted

Total of VI

Total of (III+IV+V+VI)

A. Net liabilities for the purpose of Section 42 of the Reserve Bank of India Act, 1934 = Net Liability to the Banking System + Liabilities to Others in India i.e., (I-III) + II, if (I-III) is a plus figure or II only, If (I-III) is a minus figure.

B. Savings Bank Account (vide Regulation 7)

- i) Demand Liabilities in India
- ii) Time Liabilities in India

Place:

Date:

¹ Where Friday is a public holiday under the Negotiable Instrument Act, 1881 (26 of 1881) for one or more offices of a Scheduled bank, the return shall give the preceding working day's figure in respect of such office or offices, but shall nevertheless be deemed to relate to that Friday.

² The expression "Banking System" or "Banks" wherever it appears in the return means the banks and any other financial institutions referred to in sub-clause (i) to (vi) of clause (d) of the Explanation below Section 42 (1) of the Reserve Bank of India Act, 1934. .

³ In case of RRBs, apart from the sponsor bank.

³ If it is not possible to provide the figure against I(c) separately from II(c), the same may be included in the figure against II(c). In such a case, the net liability to the banking system will be worked out as the excess, if any of the aggregate of 1(a) and 1(b) over the aggregate of III.

⁴ Other than from Reserve Bank of India, National Bank for Agriculture and Rural Development and Export-Import Bank of India.

Memorandum to Form A

1. Paid-up Capital

1.1 Reserves

2. Time Deposits

2.1 Short-term

2.2 Long-term

3. Certificates of Deposits

4. Net Demand and Time Liabilities

(After deduction of liabilities under zero reserve prescription, Annex A)

5. Amount of Deposits required to be maintained as per current rate of CRR

6. Any other liability on which CRR is required to be maintained as per current RBI instructions under section 42 and 42(1A) of the Reserve Bank of India Act, 1934.

7. Total CRR required to be maintained under Section 42 and 42(1A) of the Reserve Bank of India Act, 1934.

Annex A to Form A

Name of the Bank:

(Amount in Rupees rounded off to the nearest thousand)

Items	Outstanding at Book value	Revaluation value	Interest
1	2	3	4
FOREIGN CURRENCY LIABILITIES			
Foreign Currency Liabilities to others In India			
I. Non-Resident Deposits (I.1+I.2+I.3+I.4)			
I.1 Non-Resident External Rupee Account (NRE)			
I.2 Non-Resident Ordinary Deposits (NRO)			
I.3 Foreign Currency Non-Resident Banks Scheme (FCNR(B))(1.3.1+1.3.2)			
I.3.1 Short-term ¹			
I.3.2 Long-term ²			
I.4 Others (to be specified)			
II. Foreign Currency Other Deposits/Schemes (II.1+II.2+II.3+II.4+II.5+II.6)			
II.1 Exchange Earner's Foreign Currency			
II.2 Resident Foreign Currency Accounts (II.2.1+II.2.2)			
II.2.1 Resident Foreign Currency (Old Scheme)			
II.2.2 Resident Foreign Currency (Domestic) (New Scheme)			
II.3 ESCROW Accounts by Indian Exporters			
II.4 Foreign Credit Line for Pre-shipment Credit account and Overseas Rediscounting of Bills			

II.5 Credit Balances in ACU(US dollar) Account			
II.6 Others (to be specified)			
III. Foreign Currency Liabilities to the Banking System In India(III.1+III.2)			
III.1 Inter-bank Foreign Currency Deposits			
III.2 Inter-bank Foreign Currency Borrowings			
IV. Overseas Borrowings³			
FOREIGN CURRENCY ASSETS			
1. Assets with the banking system in India			
1.1 Foreign Currency lending			
1.2 Others			
2. Assets with others In India			
2.1 Bank Credit In India In Foreign Currency ⁴			
2.2 Others			
3. Overseas foreign currency assets⁵			
<i>of which, balances held in cash component of Nostro account</i>			

	Amount in Rupees Rounded off to the Nearest thousand
V. External Liabilities to Others subject to Differential/zero CRR prescription (I+II)	
VI. External liabilities fully subject to CRR prescription (IV)	
VII. Net Inter-Bank Liabilities(I-III of Form A)	
VIII. Any other liabilities coming within the purview of zero prescription	
VIII.1 Market Repos in government securities including TREPS	
VIII.2 IBU	
VIII.3 OBU	
VIII.4 Minimum of EC or LB	
VIII.5 FCNR (B) Deposits - Circular dated July 06, 2022	

VIII.7 NRE Term deposits - Circular dated July 06, 2022 VIII.8 Other Liabilities under Zero Prescription IX. Liabilities subject to zero CRR prescription (V+VII+VIII)	
Memo items	
1. Inter Bank Liabilities	
1.1 Total Inter Bank Liabilities	
1.2 Less: Term liabilities (Maturity>= 15 days and up to 1 year)	
1.3 Net (1.1-1.2)	
2. Inter Bank Assets	
2.1 Total Inter Bank Assets	
2.2 Less: Term assets(Maturity>= 15 days and up to 1 year)	
2.3 Net (2.1-2.2)	
3. ACU Dollar Funds	

1 of contractual maturity of one year or less.

2 of contractual maturity of more than one year.

3 Pertains to the portion not swapped into Rupees.

4 Loans out of FCNR (B) deposits.

5 Include (i) balances held abroad (i.e., cash component of Nostro account. debit balances in ACU (US dollar) account and credit balances in the commercial banks of ACU countries) (ii) short term foreign deposits and investments in eligible securities, (iii) foreign money market instruments including Treasury Bills and (iv) foreign shares and bonds.

(Signature of Authorised Officials)

1. (Designation)

2. (Designation)

Annex B to Form A

Name of the Bank:

(Amount in Rupees rounded off to the nearest thousand)

Items	Outstanding at book value	Revaluation value
1	2	3
I. Investments in Approved Securities(I.1+I.2) I.1 Investment in Government securities (I.1.1+I.1.2=Item V(a) of Form A) I.1.1 Short Term ¹ I.1.2 Long Term ² I.2 Investment in other approved Securities (1.2 =Item V(b) of Form A) (As and when prescribed) I.3 Investment in other Government Securities (Non- SLR) II Investments in other Securities (II.1+II.2+II.3+II.4) Investments in : II.1 Commercial Paper II.2 Units of Mutual Funds II.3 Shares issued by - II.3.1 Public Sector Undertakings II.3.2 Private Corporate Sector II.3.3 Public Financial Institutions II.3.4 Others (to be specified) II.4 Bonds/debentures/security receipts/ Pass Through Certificates issued by - II.4.1 Public Sector Undertakings II.4.2 Private Corporate Sector		

II.4.3 Public Financial Institutions		
II.4.4 Others (to be specified)		
III Deposits towards Priority Sector Lending shortfall (RIDF, SIDBI etc.)		
Memo Items		
1. Subscriptions to shares/debentures/bonds in the Primary market. 2. Subscriptions through Private Placements 3. Of item no. (I.1 +I.2) above, securities pledged for borrowings (a+b+c+d+e): a) under RBI-LAF repo/term repo b) under MSF c) under FALLCR d) under market repo/other borrowings e) contribution to Settlement Guarantee Funds (SGFs) and other similar funds		

¹ of contractual maturity of one year or less

² of contractual maturity of more than one year.

(Signature of Authorised Officials)

1. (Designation)

2. (Designation)